

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2349

ANSWERED ON:04.08.2015

Consumer Welfare Fund

Prabakaran Shri K.R.P.;Solanki Dr. Kirit Premjibhai

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether a fund has been created for consumer welfare under the Central Excise and Salt Act;

(b) if so, the details and the objectives thereof;

(c) whether any action has been taken against the agencies/organisations availing benefits from consumer welfare fund but not engaging in any activity for consumer welfare during the last three years and the current year; and

(d) if so, the details thereof, State-wise?

Answer

THE MINISTER FOR
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI RAM VILAS PASWAN)

(a) & (b) : Yes, Madam. The Central Government established the Consumer Welfare Fund under Rule 3 of the Consumer Welfare Fund Rules, 1992 framed under the Central Excises and Salt Act 1944, into which credits of amount of duty and income from investment along with other monies specified in sub section (2) of section 12C of the Act, is to be accredited. The overall objective of the Consumer Welfare Fund is to provide financial assistance to promote and protect the welfare of the consumers and strengthen the consumer movement in the country. The Fund has been set up by the Department of Revenue and, is being operated by the Ministry of Consumer Affairs, Food & Public Distribution, Department of Consumer Affairs. The Fund is utilized in accordance with Rules & Guidelines framed.

(c) & (d) : Out of the agencies/organisations funded from Consumer Welfare Fund, during the last three years and the current year, no agency/organisation was found which has not carried out activities for consumer welfare.
